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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan

Notification No. 01/2015-202
New Delhi, Dated: 6th April 2018


S.O.(E) In exercise of the powers conferred by Section 3 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) (as amended from time to time) read with paragraph 2.01 of the Foreign Trade Policy (FTP) 2015-2020, the Central Government hereby makes amendments to the Sl. No. 92, Chapter 15 of Schedule 2 of ITC(HS) Classification of Export & Import Items 2018 on Export Policy of edible oils.

2. In supersession of Notification No. 85 dated 17.03.2008, Notification No. 24(RE-2012)/2009-14 dated 19th October 2012, Notification No 22(RE-2013)/2009-14 dated 18.06.2013, Notification No 108(RE-2013)/2009-14 dated 06.02.2015, Notification No. 17/2015-20 dated 06.08.2015 and Notification No. 43/2015-20 dated 27.03.2017 relating to Sl. No. 92 of Schedule 2 of ITC(HS) Classification of Export & Import Items 2018, the following amendments are made, with immediate effect:

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>Tariff Item HS Code</th>
<th>Unit</th>
<th>Item Description</th>
<th>Amended Policy</th>
</tr>
</thead>
<tbody>
<tr>
<td>92</td>
<td>All ITC(HS) Codes pertaining to the edible oils \ under Chapter 15 of Schedule 1 (Import Policy) of ITC(HS) Classification of Export &amp; Import Items 2017</td>
<td>Kg.</td>
<td>All varieties of edible oils, except mustard oil</td>
<td>Free</td>
</tr>
</tbody>
</table>

3. Export of mustard oil in branded consumer packs of upto 5 Kgs will continue to be permitted with a Minimum Export Price (MEP) of USD 900 per MT.

4. Effect of this Notification:

All varieties of edible oils, except mustard oil, have been made ‘free’ for export without any quantitative ceilings, pack size etc., till further orders.

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